

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.Allahabad this the 09<sup>th</sup> day of December, 2005

Civil Contempt Petition No. 152 of 2005

Hon'ble Mr. A.K. Bhatnagar, Member- J.  
Hon'ble Mr. S.C. Chaube, Member- A.Radhey Shyam, S/o Sri Bhoopal Singh,  
R/o CTX Compund, P.S Cantt. Allahabad. ....Applicant

## V E R S U S

Sri A.K. Sinha,  
Chairman cum Managing Director,  
Bharat Sanchar Nigam Limited, Corporate  
Office R.No. 102-B, Statesman House, 148,  
Barakhamba Road, New Delhi

..... Opposite Party/respondent

Present for the Applicant: Sri Ajai Rajendra  
Present for the Respondent: Sri Sri Saumitra Singh

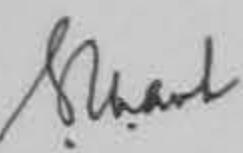
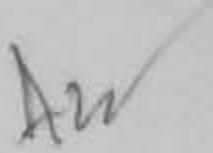
## O R D E R

BY HON'BLE MR. A.K. BHATNAGAR, JM

This CCP was listed on 08.12.2005 but on account of illness slip of counsel for the applicant, it was again listed for today. Today again the learned counsel for the applicant has sent illness slip. Sri S. Singh, Sr. Standing Counsel is present today in court and submitted that this CCP has become infructuous because of the fact that the direction given in O.A No. 1082/05 has already been complied with by the department and a reasoned and speaking order on the representation of the applicant has already been passed in compliance of the order passed by this Tribunal dated 18.10.2005. Learned counsel further submitted that the applicant of this case stands relieved from 24.11.2005 on the vacation of the stay order passed by this Tribunal on 24.11.2005 and the new incumbent Sri P.K.

Srivastava has taken over the charge of the post on the same very date i.e. 24.11.2005, who is still working on the post of GMTD, Allahabad. A photocopy of letter dated 24.11.2005 produced by the Sr. Standing Counsel before the court is taken on record. Therefore, according to the Sr. Standing Counsel, there is nothing remaining to be decided in this CCP.

2. As the contempt matter only exists between the contemnor and the court so after hearing Sri S. Singh, Sr. Standing Counsel, who appears for the respondents, we find that there is nothing remaining to be adjudicated by this CCP and the same is dismissed as having become infructuous.

  
MEMBER- A.  
MEMBER- J

/Anand/